Tiger Population

529. SHRI B.S. GNANADESIKAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the tiger population is less than the official figure of 1411 tigers given by the National Tiger Conservation Authority;
- (b) whether the tiger census in 2007 estimated maximum of 1650 and minimum of 1150 tigers and since then over 100 tiger deaths have been reported;
 - (c) if so, the details thereof;
- (d) whether the new tiger census will be undertaken this year to have the correct figure of tigers; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (c) The findings of the recent All India tiger estimation in 2008 using the refined methodology, as recommended by the Tiger Task Force, indicate that the total country-level population of tiger is 1411 (mid value), the lower and upper limits being 1165 and 1657 respectively. Mortality of tigers as reported by States during 2008, 2009 and 2010 are given in Statement (See below).

(d) and (e) Initiatives have been taken for the 2^{nd} All India estimation of tigers using the above refined methodology.

Statement

Details of tiger mortality as reported by States, during 2008, 2009 and 2010

SI. No.	State	2008	2009	2010
1	2	3	4	5
1.	Andhra Pradesh	÷	2	~
2.	Assam	12	10	2
3.	Bihar	1	85	1
4.	Karnataka	1	11	3
5.	Madhya Pradesh	4	15	2
6.	Maharashtra	2	5	1

1	2	3	4	5
7.	Orissa	=	1	-
8.	Rajasthan	1	3	2
9.	Tamil Nadu	-	1	ĺ
10.	Uttarakhand	3	9	3
11.	Uttar Pradesh	2	3	1
12.	West Bengal	.4	2	=
13.	Kerala	1	1	3
14.	Delhi	=	2	╗
15.	Goa	~	1	=
	Total:	31	66	19

Violation of norms by multi-national accounting firms

- *530. SHRIMATI MOHSINA KIDWAI: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) whether Government is aware that some top multi-national accounting firms have flouted norms provide services in the country;
 - (b) if so, the details thereof;
- (c) whether Government has allowed Foreign Direct Investment (FDI) in accounting, auditing, and book-keeping services, taxation and legal services; and
- (d) if not, how the multi-national accounting firms are allowed to operate in the country with domestic affiliates?

THE MINITER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) The Institute of Chartered Accountants of India (ICAI) is the Regulator for Chartered Accountancy profession in India. The ICAI is collecting information whether top multinational firms have flouted norms to provide services in the country.

- (c) and (d) The Ministry has collected information from the relevant Central Govt. Departments.
- Department of Commerce has stated that as per the revised offer made by India in document dated 12th August 2005 commitments have been made in respect of Accounting and Book keeping services (CPC-862) excluding Audit services.